



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 352 of 2026

Urmila Saxena

.....Petitioner(s)

Versus

State Of U.P. Thru. Chief Secy. Govt. Of U.P. And
5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Prateek Shrivastava, Amar Jeet Yadav, Anand Kumar
Counsel for Respondent(s)	: C.S.C., I.M. Pandey Ist, M.K. Dixit

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Instructions filed today is taken on record.
2. None is present for the petitioner.
3. According to the instructions received by Sri Rajesh Tewari, learned Addl. C.S.C. for the State the land in question is non-Z.A. land, meaning thereby, the State does not have any control over it. It is a private land, therefore, the pond existing thereon, if any, is also a private pond.
4. The petition is dismissed in default.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 22, 2026

Shanu/-